

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Arbitration (Civil) No(s). 25/2023

SEKA DOBRIC & ORS.

Petitioner(s)

VERSUS

SA EONSOFTECH PRIVATE LIMITED & ANR.

Respondent(s)

(FOR ADMISSION)

Date : 14-08-2023 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Soayib Qureshi, AOR

For Respondent(s) Mr. Ravi Raghunath, AOR
Ms. Aakashi Lodha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 One of the objections which has been raised on behalf of the respondent in response to the petition under Section 11(6) and 11(9) of the Arbitration and Conciliation Act, 1996, is that the arbitration agreement is not stamped.
- 2 Notice has already been issued by this Court on Curative Petition (Civil) No 44 of 2023 which has been directed to be listed in the open Court on 24 August 2023.
- 3 These proceedings shall be accordingly listed on 24 August 2023 together with the Curative Petition.
- 4 Counter affidavit, if any, be filed in the meantime.

Signature Not Verified

Digitally signed by
NEETA SAPRA
Date: 2023.08.14
18:33:47 IST
Reason: —

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR